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Government of Kerala  
2018



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Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്  
KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 22971/Leg.B1/2017/Law.

7th April, 2018

Dated, Thiruvananthapuram, 24th Meenam, 1193

17th Chaithra, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 7th day of April, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,  
Law Secretary.

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33/1330/2018/S-3.

**ORDINANCE No. 28 OF 2018****THE TRAVANCORE-COCHIN HINDU RELIGIOUS INSTITUTIONS  
(AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

**ORDINANCE**

*further to amend the Travancore-Cochin Hindu Religious Institutions Act, 1950.*

*Preamble.*—WHEREAS, the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2017 (23 of 2017) was promulgated by the Governor of Kerala on the 14th day of November, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018 (10 of 2018) was promulgated by the Governor of Kerala on the 12th day of February, 2018;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 9th day of April, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 14th day of November, 2017.

2. *Act XV of 1950 to be temporarily amended.*—During the period of operation of this Ordinance, the Travancore-Cochin Hindu Religious Institutions Act, 1950 (Act XV of 1950) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 5.

3. *Amendment of section 10.*—In section 10 of the principal Act, in sub-section (1), for the words “three years”, the words “two years” shall be substituted.

4. *Substitution of new section for section 12.*—For section 12 of the principal Act, the following section shall be substituted, namely:—

“12. *Honoraria for President and members.*—The President and members of the Board shall be entitled to receive per mensem, such honoraria and sitting fees, as may be fixed by the Government from time to time, by notification published in the Official Gazette.”

5. *Amendment of section 71.*—For sub-section (2) of section 71 of the principal Act, the following sub-section shall be substituted, namely:—

“(2) The President and members of the Board shall be entitled to receive per mensem, such honoraria and sitting fees, as may be fixed by the Government from time to time, by notification published in the Official Gazette.”

**6. *Repeal and saving.***—(1) The Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018 (10 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

**P. SATHASIVAM,  
GOVERNOR.**